



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 1075 of 200 3

Applicant(s) Jagdish Chandra Tripathy Respondent(s) Union of India & Ors.
Advocate for Applicant(s) M/s G. K. Mishra Advocate for Respondent(s)
/ G. N. Mishra S. C. Sahoo
R. K. Jena

NOTES OF THE REGISTRY

9-P.O. for Rs. 50/- filed.
For consideration pt.

AD
6.11.03

DR

Defects removed.
For Registration pt.

DR
27.11.03

ORDERS OF THE TRIBUNAL

REGISTER

Regis

27.11.03

Order dated 2.12.2003

Heard Shri G.K.Mishra, learned counsel for the applicant. A copy of the O.A. has been served on Shri B.Dash, learned Addl. Standing Counsel.

This O.A. has been filed by the applicant ventilating his grievance that the Respondents-Department, by virtue of the order at Annexure-2 have deducted a sum of Rs.1,1,337/-

Registrar DR 27.11.03
27.11.03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admissn on Memo

1/12/03

Reet.

Copies of order
dt. 2.12.03 prepared
for counsels for
both side.

Re
1/12

Dh
So S/12/03

from the D.C.R.G. payable to him on his superannuation from service without disclosing the reason for making such deduction. It is in this background, the applicant has approached this Tribunal to issue a direction to the Respondents to quash the said order at Annexure-A/2 and to direct them to make payment of the withheld amount with interest.

During discussion of the matter, it was disclosed that the applicant has not yet approached the departmental authorities to know the reasons for withholding of Rs.1,11,337/- from the D.C.R.G. In other words, he has not exhausted the departmental remedies available to him before approaching the Tribunal. This Tribunal in the past have repeatedly pointed out that mere existence of grievance is not enough to rush to the Tribunal. The applicant, in the first instance, shall have to exhaust the departmental remedies before ventilating his grievance before the Tribunal, in terms of the provisions of A.T.Act, 1985. In the circumstances, the applicant is hereby directed to submit a representation before the Respondents ventilating his grievance and upon receipt of the said representation, the Respondents shall dispose of the same with a reasoned order within a period of thirty(30) days from the date of receipt of such representation. With this, the O.A. is disposed of at the admission stage.

VICE-CHAIRMAN